

ITEM NO.51

COURT NO.14

SECTION X

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Writ Petition(s)(Civil) No(s). 49/2025

AMAR JAIN

Petitioner(s)

VERSUS

UNION OF INDIA & ORS.

Respondent(s)

Date : 21-01-2025 This petition was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE J.B. PARDIWALA
HON'BLE MR. JUSTICE R. MAHADEVAN

For Petitioner(s) : Ms. Ila Shikhar Sheel, AOR

For Respondent(s) : Ms. Amrita Singh, Adv,
Mr. Ankit Gupta, Adv.

UPON hearing the counsel the Court made the following
O R D E R

1. Issue notice.
2. Dasti, in addition, is permitted.
3. Learned counsel appearing for the petitioner is permitted to serve through standing counsel.
4. By the next date, the response shall come on record.
5. Tag with W.P.(C)289/2024.
6. Both these matters shall be heard finally on 28.1.2025.
7. Notify these matters on 28.01.2025 on the top of the Board.

(CHANDRESH)
A.R. - CUM - P.S.

(POOJA SHARMA)
COURT MASTER (NSH)